
(2011) 11 SHI CK 0101
In the High Court Of Himachal Pradesh
Case No : CWP (T) No. 9236 of 2008

Baldev Singh and others

APPELLANT

Vs

State of H.P. and others

RESPONDENT

Date of Decision : 01-11-2011

Acts Referred:

Citation : (2011) 11 SHI CK 0101

Hon'ble Judges : V.K. Sharma, J

Bench : Single Bench

Judgement

V.K. Sharma, J.—The petition has been filed on the following prayers vide para 7(i), (ii) and (iii):

7(i) That the impugned order dated 16.02.2002 circulated vide letter dated 7.8.2002 Annexure A-2 may be quashed and set aside.

(ii) That the respondents may be directed NOT to reduce the salary of the applicants and continue making the payment of the salary in view of notification dated 9.11.1999 and further revised from time to time.

(iii) That the respondents may be directed not to effect their recovery from the salary of the applicants in pursuance of letter 16.2.2002 further circulated vide letter dated 7.8.2002.

2. Defence on behalf of the respondents stands closed vide order dated 24.04.2006, passed by the erstwhile H.P. State Administrative Tribunal.

3. The learned counsel for the petitioners submits at the very outset that the case of the petitioners is covered under judgment of this Court dated 17.11.2009, in CWP(T) No. 14232 of 2008, Nek Ram and others vs. State of Himachal Pradesh and others.

4. In view of the above, if on facts the case of the petitioners is covered under the judgment referred to hereinabove in CWP(T) No. 14232 of 2008 and the

same has attained finality and has been implemented and the petitioners are similarly situate, they shall also be treated similarly without any discrimination and benefit of the said judgment alongwith consequential benefits, if any, shall be extended to them within three months from the date of production of copies of this judgment and the judgment referred to hereinabove by the petitioners before the respondents/competent authority.

5. The petition is disposed of in the above terms, so also pending application(s), if any.